

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:396

ANSWERED ON:25.11.2014

HONOUR KILLING

Rajesh Shri M. B.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there has been an increase in the cases of moral policing and honour killing in the country;
- (b) if so, the details thereof during each of the last two years and the current year;
- (c) the effective measures adopted/proposed to be adopted in coordination with the State Governments to tackle moral policing and honour killing;
- (d) the steps taken/proposed to be taken to deal with the activities of Khap Panchayats,
- (e) whether the Government proposes to bring any legislation regarding moral policing and to check the activities of the Khap Panchayats; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) and (b) As per information provided by the National Crime Records Bureau (NCRB), collection of data on Honour Killing has just been started this year and hence at this point it is not possible to compare data with previous years. However provisional data for this year is given in Annexure.

(c) to (f) The Ministry of Law and Justice is preparing "The Prohibition of Interference with the Freedom of Matrimonial Alliance Bill" to curb the incidents of honour killing.

The Supreme Court in a judgment on 19th April, 2012 has termed the Khap Panchayats illegal and has directed the State Governments to take strong measures to prevent any atrocious acts by the Khap Panchayats.

As per the seventh schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. The Ministry of Home Affairs has circulated the advisories based on directions of the Hon'ble Supreme Court to the States/UTs

The Ministry of Home Affairs had issued a detailed advisory on crime against women dated 4th Sept., 2009, to all the States and Union Territory Administrations wherein the States have been directed to conduct a comprehensive review of the effectiveness of their law and order machinery in tackling the problem of violence against women and to take appropriate measures aimed at increasing its responsiveness to such violence. Para XXX (30) of the advisory specifically advises to take Special steps to curb the 'Violation of Women's Rights by so called Honour Killings, to prevent forced marriage in some northern States, and other forms of Violence'.